

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No2  
CP(IB)/208(AHM)2022

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Narendra Kumar Bhimsen Goyal  
V/s  
Bank of Baroda

.....Applicant

.....Respondent

**Order delivered on 28/07/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Tirth Nyak, Adv.  
For the Respondent :

**ORDER**

This application is filed under Section 94 of the Code seeking initiation of Insolvency Resolution Process against the personal guarantor of the Corporate Debtor. Issue notice to the creditors and Income Tax.

Learned Counsel for the applicant requests for appointing the Insolvency Professional Mr. Manish Santosh Buchasia, Registration No. IBBI/IPA-002/IP-N00487/2017-2018/11449 and a declaration with respect to no disciplinary proceedings being pending against the RP is also obtained. In view thereof, Mr. Manish Santosh Buchasia is appointed as RP in accordance with the provisions of Section 97 of the Code.

Interim Moratorium under Section 96 of the Code shall commence from the date of application. The RP Mr. Manish Santosh Buchasia is directed to file report within ten days.

List on 07.10.2022.

Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**